

LIR No. 7117/16

Chhote Lal vs Pal & Paul Builders Ltd.

27.08.2020

Present: Sh. Chandan, AR for the workman.
None for the management.

The matter was earlier fixed for 24.07.2020 for talk of settlement, failing which for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for framing of issues on **01.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 9094/16
Vinod Kumar vs M/s Kaizen Auto

27.08.2020

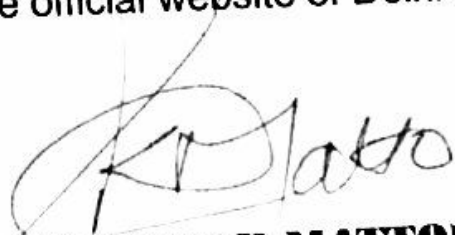
Present: None for the parties.

The matter was earlier fixed for 27.05.2020 for appearance of the workman and further proceedings, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on **17.12.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 1154/19

Khem Chand Sharma vs M/s Delhi Ghymkhana Club

27.08.2020

Present: None for the workman.
 None for the management no.1
 None for the management no.2

The matter was earlier fixed for 24.07.2020 for the service of the management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to management no.2 is not received back.

Accordingly, workman is directed to ^{file} address, e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management no.2, through whatsapps and email, which are returnable on 18.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 2799/19

Radhey Shyam vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 2800/19

Vinod Mandal vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 2801/19

Hareeram Singh vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 2802/19

**Sanjay Mishra @ Manoj Tiwari vs Paul Components Pvt. Ltd.
& ors.**

27.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 2803/19
Lalta Prasad vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved. Whereas, notice issued to the management no.3 is not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 2805/19

Pramod Paswan vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
27.08.2020

LIR No. 2806/19

Arun vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
27.08.2020

LIR No. 2807/19

Janardan vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 2808/19

Manoranjan Kumar Singh @Guddu vs Paul Components Pvt. Ltd. & ors.

27.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 25.04.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved.

Accordingly, workman is directed to file fresh address of the management no.1 and e.mail addresses, mobile phone numbers of all the managements and complete sets of documents within 10 days from today, as notice issued to the management no.3 is also received back with the report served, but, today no one has appeared on behalf of any of the managements through video conference and on filing of the same, the notices are also ordered to be issued to all the managements through email and also through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 762/20

Shiva Dixit vs M/s Emeure Pharmaceuticals

27.08.2020

Present: Workwoman in person
and also Sh. N.A. Sebastian, AR of the workwoman.

The matter was earlier fixed for 27.05.2020 for service of the court notice to the workwoman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workwoman is not received back, but, today the workwoman and her AR have appeared through video conference and the ld. AR for the workwoman seeks time to file statement of claim. He is requested to send the letter of authority or memo of appearance on behalf of the workwoman on the email address of this court today itself.

Accordingly, the matter stands adjourned for filing of the statement of claim and letter of authority on **25.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 763/20

Ranjeet Singh vs M/s Delhi Cranex Pvt.Ltd.

27.08.2020

Present: None for the workman.

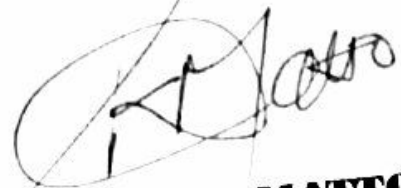
The matter was earlier fixed for 27.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **26.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 764/20

Ashwani Kumar vs M/s Milan Human Resources Pvt.Ltd.

27.08.2020

Present: None for the workman.

The matter was earlier fixed for 27.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **26.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 765/20

Rohit Kumar vs M/s U.E.Auto Tek India Pvt.Ltd.

27.08.2020

Present: None for the workman.

The matter was earlier fixed for 27.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **26.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LID No. 48/20

Prem Chand vs Lalli Automobiles Pvt.Ltd.

27.08.2020

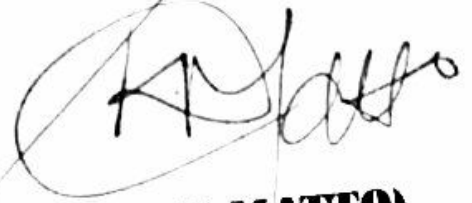
Present: None for the workman.
 None for the management.

The matter was earlier fixed for 27.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is received back with the report served, but, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 18.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
27.08.2020

LIR No. 4242/18

Anuj vs M/s Niraamaya Technologies Pvt. Ltd.

27.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for management no.1
None for management no.2
(management no.2 already exparte)
None for management no.3
(management no.3 already exparte).

The matter was earlier fixed for 27.05.2020 for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management no.1, which is a contested party, through video conference.

Accordingly, the matter stands adjourned for appearance of management no.1 and also for framing of issues on 14.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
27.08.2020

LIR No. 4248/18

Anil Kumar vs Niraamaya Technologies Pvt.Ltd.

27.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for management no.1
None for management no.2
(management no.2 already exparte)
None for management no.3
(management no.3 already exparte).

The matter was earlier fixed for 27.05.2020 for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management no.1, which is a contested party, through video conference.

Accordingly, the matter stands adjourned for appearance of management no.1 and also for framing of issues on 14.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LCA No. 2389/19

Jitendra Pal vs M/s Consummate Technologies Pvt.Ltd.

27.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 25.04.2020 for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for framing of issues on 21.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LCA No. 2392/19

Anjali Malhotra vs M/s Consummate Technologies Pvt.Ltd

27.08.2020

Present: None for the workwoman.
 None for the management.

The matter was earlier fixed for 25.04.2020 for personal appearance of the workwoman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for personal appearance of the workwoman and also for framing of issues on 21.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LCA No. 2393/19

Gaurav Kumar Singh vs M/s Consummate Technologies Pvt.Ltd

27.08.2020

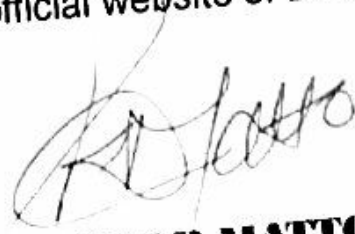
Present: None for the workman.
None for the management.

The matter was earlier fixed for 25.04.2020 for personal appearance of the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for personal appearance of the workman and also for framing of issues on 21.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.+



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LIR No. 1778/16
Dharm Pal vs. M/s Veer Metals

27.08.2020

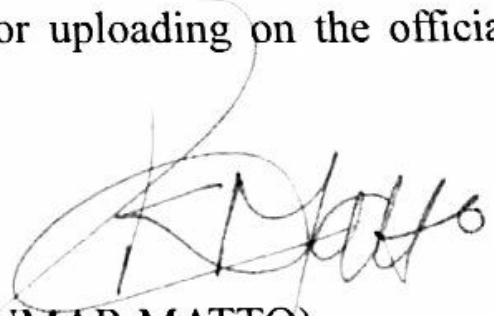
Present: None for the parties.

The matter was earlier fixed for 25.04.2020 for cross-examination of the workman and also for payment by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for cross-examination of the workman and also for payment by the management to the workman on 14.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 1780/16
Jagdish vs. M/s Veer Metals

27.08.2020


Present: None for the parties.

The matter was earlier fixed for 25.04.2020 for cross-examination of the workman and also for payment by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for cross-examination of the workman and also for payment by the management to the workman on 14.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 4061/16
Narender Kumar vs. M/s Krish Automobiles Pvt. Ltd.

27.08.2020

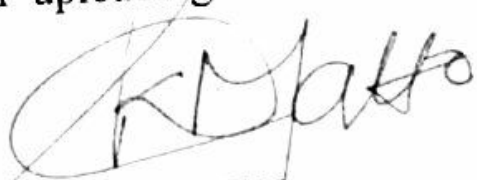
Present: Sh. Ashraf Khan, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 24.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 14.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 4634/16
Julahi Yadav vs. M/s Vaibhav Enterprises

27.08.2020


Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 15.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 7266/16
Dilip Singh vs. M/s Vardhman Gas Agency

27.08.2020

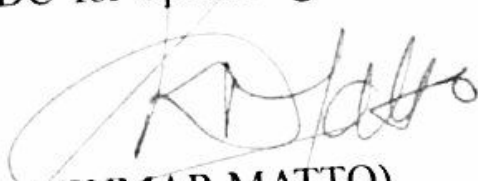
Present: None for the parties.

The matter was earlier fixed for 27.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 15.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 8794/16
Chintu Kumar vs. M/s Fashion & Style

27.08.2020

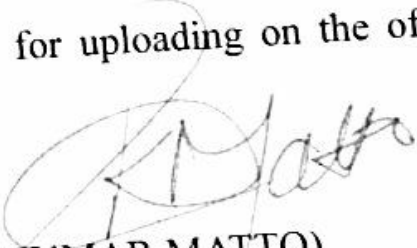
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 17.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 8796/16
Taradutt Tiwari vs. M/s Fashion & Style

27.08.2020

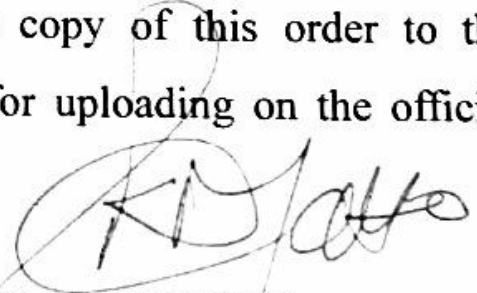
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 17.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 753/18

Nitin Kumar vs. M/s Fourth Dimension Solutions Pvt. Ltd.

27.08.2020

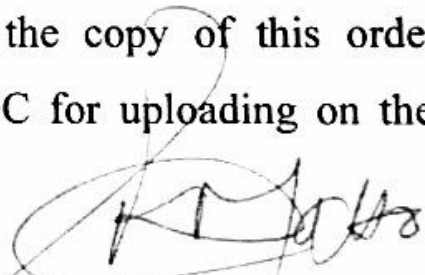
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 24.07.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 18.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 1462/19

Mukesh Sharma vs. M/s Philicon Electronics System

27.08.2020

Present: Sh. Ajit Singh, AR for the workman with workman through video conference.
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

Today, workman has appeared alongwith his AR through video conference. Let the exparte evidence of the workman be recorded through video conference.

Accordingly, exparte evidence of the workman has been recorded through video conference. Workman has undertaken that he will file his original affidavit and all documents relied upon by him in the court today itself. He is bound by his such undertaking. The workman is directed to send the copies of his statements, affidavit and documents relied upon by him to the court on its email ID as provided by the Reader of this court today itself. The workman has also given statement for closing his evidence.

Accordingly, the exparte evidence of the workman stands closed.

Matter stands adjourned for hearing final arguments on 08.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LID No. 178/16
Mohd. Akhtar Ansari vs M/s A.R International

27.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 27.05.2020 for remaining evidence of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for remaining evidence of the management on 03.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LID No. 640/16

Rajesh Kumar vs. M/s Alka Aayurvedik Pvt. Ltd.

27.08.2020

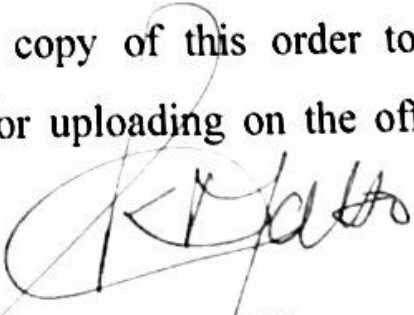
Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.
None for the management.

The matter is fixed for today for the evidence of the management and also for payment of cost of Rs. 5,000/- by the management to the workman. It was last and final opportunity for the management to produce MW1 namely Sh. Diwan Chand.

But, today, no one has appeared on behalf of the management through video conference. However, in the interest of justice, last and final opportunity is granted to the management to produce MW1 Sh. Diwan Chand and to produce the ladger book and to pay the cost to the workman on the next date of hearing.

Accordingly, the matter stands adjourned for the entire evidence of the management on 05.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 4375/16

Manmohan Kaushik vs. M/s Ocean Cables Pvt. Ltd.

27.08.2020

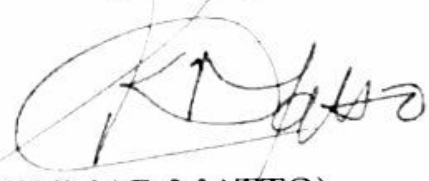
Present: None for the workman.
None for the management.

The matter was earlier fixed for 27.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 12.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 3624/16

Sh. Gadadhar vs. M/s Dogra Sangam Textiles Pvt. Ltd.

27.08.2020

Present: None for the workman.
Sh. Shiv Kumar Sharma, AR for the management through
video conference.
MW1 Sh. Baldev Sharma in person through video conference.

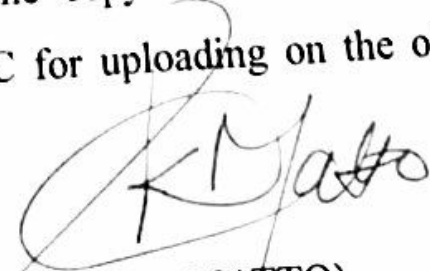
The matter was earlier fixed for 25.04.2020 for the appearance
of the workman and also for cross-examination of MW1. But the matter
could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through
video conference.

Since, earlier the matter was received by this court by way of
transfer, so, in view of non appearance of the workman, court notice was
issued to the workman for 25.04.2020. The same is received back with the
report unserved as the workman is not residing on the said address. Since,
today, no one has appeared on behalf of the workman, so, the court notice is
ordered to be issued to the AR for the workman.

Accordingly, the matter stands adjourned for the appearance of
the workman and also for cross-examination of MW1 on 14.04.2021.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LID No. 239/19

Kartaram vs. M/s Jasbeer Singh Chadda

27.08.2020


Present: None for the parties.

The matter was earlier fixed for 25.04.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 14.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 8365/16

Pradeep Kumar vs. M/s Sri Ram Siksha Mandir Sr. Sec. School

27.08.2020


Present: None for the workman.
Sh. K.M. Tripathy, AR for the management through video conference.

The matter was earlier fixed for 25.04.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 19.04.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 9719/16

Rajesh Kumari vs. M/s Delhi Technology University & Anr.

27.08.2020

Present: None for the workwoman.
None for the management no.1.
Sh. Girindra Kumar Pathak, AR for the management No.2
through video conference.

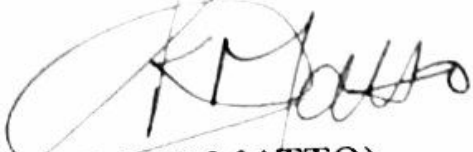
The matter was earlier fixed for 24.07.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workwoman and management No.1 through video conference.

Ld. AR for the management No.2 seeks adjournment for evidence of the management no.2.

Accordingly, the matter stands adjourned for the evidence of the management on 22.04.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workwoman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 801/18
Raj Kumar Yadav vs. M/s S. S. Traders

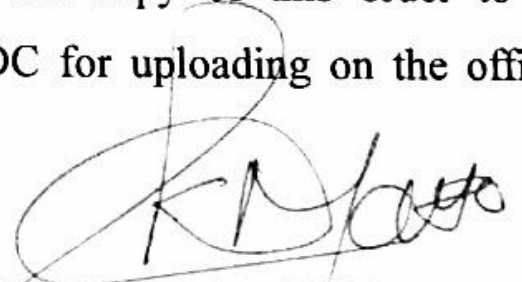
27.08.2020

Present: None for the parties.

The matter is fixed for 24.07.2020 for evidence of the managements. But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 23.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LID No. 266/16
Santokh Singh vs. M/s Nehru Bal Samiti

27.08.2020

Present: None for the parties.


The matter was earlier fixed for 27.05.2020 for filing reply and arguments on the application filed by the workman vide which the workman has sought to make Mother Marry Public School as party.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 4932/16

Vijay Shankar vs. M/s Ram Steel

27.08.2020

Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter was earlier fixed for 25.04.2020 for consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents.

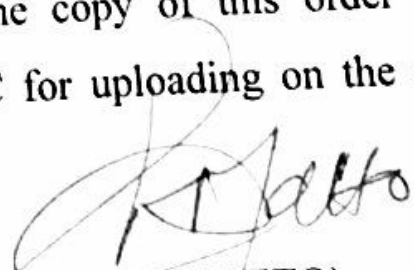
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the date already fixed i.e. 17.11.2020 for hearing arguments on the said application and for evidence of the management.

Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 5048/16
Vidya Nand Mishra vs. M/s Ram Steel

27.08.2020

Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

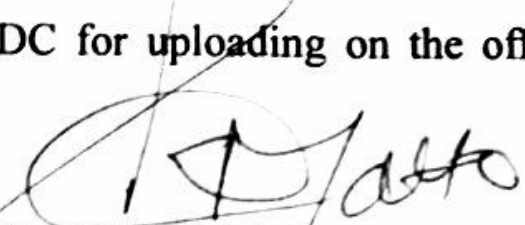
The matter was earlier fixed for 25.04.2020 for consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the date already fixed i.e. 17.11.2020 for evidence of the workman and also for hearing arguments on the said application.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 5049/16
Prabhu vs. M/s Ram Steel

27.08.2020

Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter was earlier fixed for 25.04.2020 for consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents.

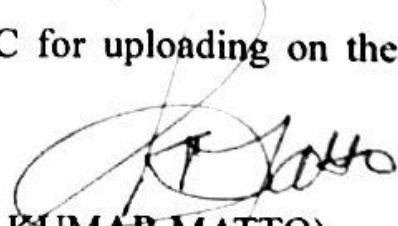
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the date already fixed i.e. 17.11.2020 for evidence of the management and also for hearing arguments.

Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 5147/16
Jitendra vs. M/s Ram Steel

27.08.2020

Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter was earlier fixed for 25.04.2020 for consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents.

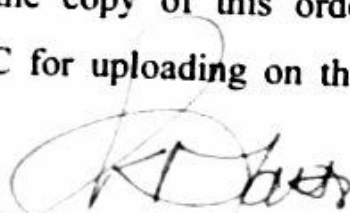
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the date already fixed i.e. 17.11.2020 for the evidence of the management and also for hearing arguments on the said application.

Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LID No. 254/19

Ram Kishan vs. M/s Accurate Scientific International

27.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 27.05.2020 for filing reply and consideration on the application filed by the management under Rule 24 of the Industrial Disputes (Central) Rules and also filing of the rejoinder and for framing of issues.

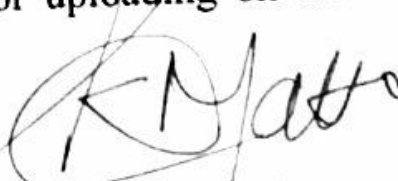
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

The Ld. AR for the workman seeks time to file reply to the said application and rejoinder.

Accordingly, the matter stands adjourned for the same purpose on 28.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LID No. 359/16
Rohit Kumar vs. M/s Rajasthans Group

27.08.2020

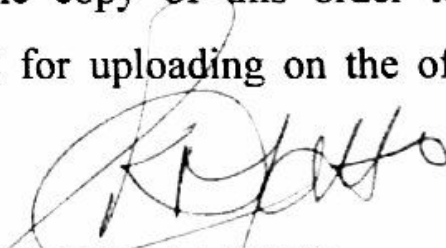
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 07.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LCA No. 620/16
Hansraj vs. M/s Child Guidance Centre

27.08.2020

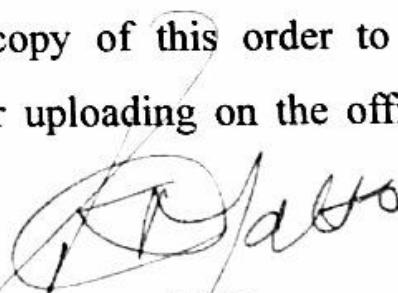
Present: None for the parties.

The matter was earlier fixed for 25.04.2020 for hearing final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 16.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LIR No. 4953/16

Amravati Devi vs. M/s Birbal International

27.08.2020

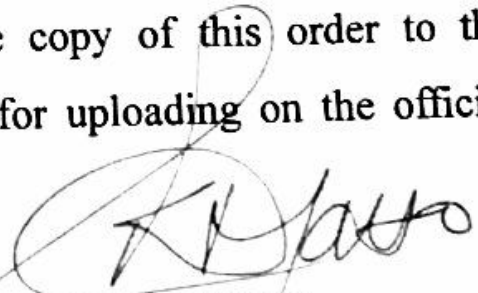
Present: None for the workman.
Sh. Chandan, Proxy AR for the management through video conference.

The matter was earlier fixed for 25.04.2020 for hearing final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 12.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LID No. 646/16

Devi Prasad vs. M/s Addi International

27.08.2020


Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 24.07.2020 for hearing final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 12.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

LID No. 475/16

Deepak Chauhan vs. M/s Ring Road Honda Sugoi Motor Pvt. Ltd.

27.08.2020

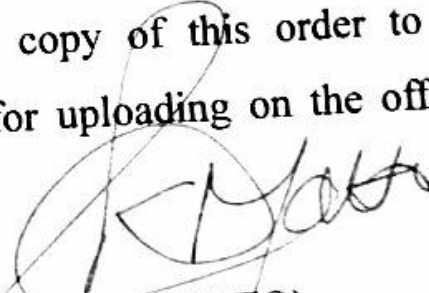
Present: None for the parties.

The matter was earlier fixed for 27.05.2020 for hearing final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 14.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.08.2020

MISC.D.J NO.

Phool Chand Yadav vs M/s Puri Travels

27.08.2020

Present: None for the the applicant/management.

Fresh miscellaneous application under Order IX Rule 13 of CPC has been received by the Ahlmad of this court today at 12:30PM and the same has been taken up through video conference. It be checked and registered.

Reader of this court has told to the court that Ms. Anjana Dhull, Sr. J.A. , who is present today on the filing counter, Rouse Avenue District Court, New Delhi has sent the same to this court, who has told to the Reader of this court that Sh.Harish Kumar, Special Judge, CBI, PC Act, Rouse Avenue Court has orally directed to the staff on the filing counter that all the cases to be filed relating to the Labour Court will be sent to the Labour Court on the same day, but, till 2:56 PM, no one has appeared through video conference on behalf of the applicant/management.

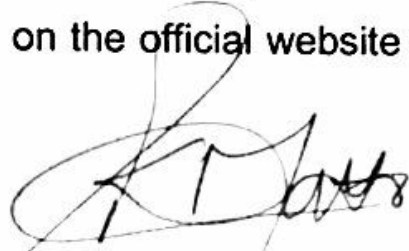
Since, the applicant/management has also failed to file certified copy of the award dated 10.01.2019, which is sought to be set aside , so, the applicant/management is directed to file the same in the court on or before the next date of hearing, so that, this application under Order IX Rule 13 of CPC may be considered.

This application is ordered to be listed on 08.09.2020.

Ahlmad of this court is directed to send the copy of
contd...2

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.08.2020

LID NO.

Sanjana Kumari vs Alliance Gallore Pvt.Ltd.

27.08.2020

Present: None for the the workman.

Fresh LID received and the same has been taken up by the court through video conference. It be checked and registered.

Reader of this court has told to the court that Ms. Anjana Dhull, Sr. J.A. , who is present today on the filing counter, Rouse Avenue District Court, New Delhi has sent the same to this court, who has told to the Reader of this court that Sh.Harish Kumar, Special Judge, CBI, PC Act, Rouse Avenue Court has orally directed to the staff on the filing counter that all the cases to be filed (physically) relating to the Labour Courts will be sent to the Labour Courts on the same day.

This court has taken up the matter through video conference. But, till 2:56 PM, no one has appeared through video conference on behalf of the workwoman.

Ahlmad has reported that the workwoman has not filed the failure report under Section 2A of the I.D. Act.

Matter stands adjourned for consideration on 14.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
27.08.2020